

HARYANA VIDHAN SABHA

8th SESSION

BULLETIN NO. 11

Monday, the 21st March, 2022

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 21st March, 2022 from 02.00 P.M. to 08.12 P.M.)

I. QUESTIONS.

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	-	-	16

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 12

II. WELCOME TO THE FORMER MINISTER OF HARYANA, FORMER MEMBER OF HARYANA LEGISLATIVE ASSEMBLY AND STUDENTS OF THE PANJAB UNIVERSITY, CHANDIGARH.

During the Question Hour:-

- (i) The Speaker on the behalf of him and on behalf of the House, welcomed Shri Jaswant Singh Bawal, Former Minister of Haryana and Shri Phool Singh Kheri, Former Member of Haryana Legislative Assembly who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.
- (ii) The Speaker on the behalf of him and on behalf of the House, welcomed the students of the Panjab University, Chandigarh who were sitting in the Visitors' Gallery to witness the proceedings of the House.

III. RAISING THE MATTER IN REGARD TO ZERO HOUR.

Immediately after the Question Hour, Smt. Geeta Bhukkal and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party raised the matter in regard to the Zero Hour and requested the Speaker to allow the Members to raise their important issues in the Zero Hour. The Speaker asked the Members that if Calling Attention Motion was listed then

no Zero Hour will be taken on that day but they did not satisfied with the Speaker and continuously argue with the Speaker over this issue.

After some discussion on this issue, the Speaker allowed the Members to raise the various matters/demands of their respective constituencies. Thereafter, Shri Ram Kumar Gautam, Shri Jagbir Singh Malik, Dr. Raghuvir Singh Kadian, Smt. Kiran Choudhry, Shri Kuldeep Bishnoi, Shri Abhay Singh Chautala and Shri Mohammad Ilyas, M.L.As. raised the various demands/matters of their respective constituencies.

The Deputy Chief Minister also clarified the position in regard to various demands/matters raised by the above said Members.

IV. WELCOME TO THE PLAYERS OF HARYANA VOLLEY BALL TEAM.

The Speaker on the behalf of him and on behalf of the House, welcomed the players of Haryana Volley Ball team who won the Senior National Gold Medals in 2021 & 2022 and Gold Federation Cup in 2022 and who were sitting in the Visitors' Gallery to witness the proceedings of the House.

V. INTIMATION REGARDING LEAVE OF ABSENCE.

- (i) The Speaker informed the House that he has received an intimation through a letter from Shri Kanwar Pal, Education Minister and Shri Ghanshyam Dass, M.L.A., in which they have expressed their inability to attend the Haryana Vidhan Sabha Session on 21st & 22nd March, 2022 due to participate of B.E.T.T. and Learning World Event of Education World Forum, 2022 in London.
- (ii) The Speaker informed the House that he has received an intimation through a letter from Shri Anil Vij, Home Minister in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 21st & 22nd March, 2022 due to his self illness.

VI. WELCOME TO THE FORMER CHIEF PARLIAMENTARY SECRETARY OF HARYANA AND FORMER MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker on the behalf of him and on behalf of the House, welcomed Shri Shyam Singh Rana, Former Chief Parliamentary Secretary of

Haryana and Shri Nafe Singh Rathee, Former Member of Haryana Legislative Assembly who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

VII. MESSAGE FROM THE GOVERNOR.

The Speaker read out the message received from the Governor in respect of the motion of thanks passed by the Haryana Vidhan Sabha on 07th March, 2022 conveying his sincere appreciation and acknowledgement to all the esteemed Hon'ble Members of the Haryana Vidhan Sabha.

VIII. INTIMATION REGARDING TO CLICK THE PHOTOGRAPH.

The Speaker requested all the Members that those Members who had not clicked their photographs, to go to the Old Committee Room and click their photographs by photographer as per their convenience.

IX. CALLING ATTENTION MOTION AND STATEMENT THEREON.

“Regarding several complaints of substandard material used in Multi-storey building in NCR regions especially Gurugram, Rewari and Faridabad.”

The Speaker informed the House that he had received a Calling Attention Motion No. 63 given notice of by Shri Chiranjeev Rao, M.L.A. regarding several complaints of substandard material used in Multi-storey building in NCR regions especially Gurugram, Rewari & Faridabad and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 78 given notice of by Shri Neeraj Sharma, M.L.A., on the similar subject, which has been clubbed with Calling Attention Motion No. 63, hence, he can also ask his supplementary.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 81 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 63, hence, he can also ask his supplementary.

He further asked Shri Chiranjeev Rao, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Chiranjeev Rao, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

X. RAISING THE MATTER IN REGARD TO GIVING THE STATUS OF MARTYR TO SHRI BHAGAT SINGH, SHRI RAJGURU AND SHRI SUKHDEV.

Shri Amit Sihag, a Member from the Indian National congress Party, raised the matter to giving the status of martyr to Shri Bhagat Singh, Shri Rajguru and Shri Sukhdev and demanded that a combined Resolution may be sent to the Central Government in this regard. He further stated that actual status of Martyr should be given to them because we are celebrating the “Shahidi Divas” on 23rd March every year.

XI. INTIMATION REGARDING LEAVE OF ABSENCE.

The Speaker informed the House that he has received an intimation through an e-mail by Smt. Renu Bala, M.L.A. in which she has express her inability to attend the Haryana Vidhan Sabha Session on 21st & 22nd March, 2022 due to sudden demise of her father.

XII. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2022-23 AND REPLY BY THE FINANCE MINISTER THEREON.

General discussion on the Budget Estimates for the Year 2022-23 was resumed.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 34 minutes.

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, spoke for 11 Minutes.

The Chief Minister, by way of reply, spoke for 1 Hour 59 minutes.

XIII. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2022-23.

As per the past practice and to save the time of the House, all the demands for grants (No. 1 to 45) on the order paper were deemed to have been read and moved together. The members were requested to indicate the demand number on which they want to raise discussion while speaking.

Cut motions giving notice of by –

1. Shri Bharat Bhushan Batra and Shri Neeraj Sharma M.L.As. on demand No. 3;
2. Shri Aftab Ahmed, M.L.A. on demand No. 4;

3. Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. on demand No. 8;
4. Shri Aftab Ahmed, M.L.A. on demand No. 9;
5. Shri Aftab Ahmed, M.L.A. on demand No. 10;
6. Shri Aftab Ahmed, M.L.A. on demand No. 11;
7. Shri Bharat Bhushan Batra, M.L.A. on demand No. 12;
8. Shri Aftab Ahmed, M.L.A. on demand No. 13;
9. Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. on demand No. 14;
10. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 15;
11. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 19;
12. Shri Aftab Ahmed, M.L.A. on demand No. 24;
13. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 25;
14. Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. on demand No. 26;
15. Shri Aftab Ahmed, M.L.A. on demand No. 28;
16. Shri Bharat Bhushan Batra and Shri Varun Chaudhary, M.L.As. on demand No. 30;
17. Shri Aftab Ahmed, M.L.A. on demand No. 35;
18. Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. on demand No. 38;
19. Shri Varun Chaudhary, M.L.A. on demand No. 40;

were also deemed to have been read and moved.

The following Members spoke on demand/cut motions for the time indication against each-

Shri Aftab Ahmed, M.L.A., spoke for 11 minutes on Demand Nos. 4, 8, 9, 10, 11, 13, 14, 24, 28, 35, 38.

Shri Bharat Bhushan Batra, M.L.A. spoke for 25 minutes on Demand Nos, 3, 8, 12, 14, 15, 19, 25, 26, 30 and 38.

Shri Neeraj Sharma, M.L.A. spoke for 3 minutes on Demand Nos., 3, 8, 14, 15, 19, 25, 26 and 38.

Shri Varun Chaudhary, M.L.A. spoke for 3 minutes on Demand No. 30 and 40.

The Deputy Chief Minister, by way of reply spoke for 5 minutes.

Demand Nos. 1 and 2 were put and carried.

Cut motions on Demand No. 3 given by Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As.were put and lost.

Demand No. 3 was put and carried.

Cut motion on Demand No. 4 given by Shri Aftab Ahmed, M.L.A.was put and lost.

Demand No. 4 was put and carried.

Demand Nos. 5 to 7 were put together and carried.

Cut motions on Demand No. 8 given by Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As.were put and lost.

Demand No. 8 was put and carried.

Cut motion on Demand No. 9 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 9 was put and carried.

Cut motion on Demand No. 10 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 10 was put and carried.

Cut motion on Demand No. 11 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 11 was put and carried.

Cut motion on Demand No. 12 given by Shri Bharat Bhushan Batra, M.L.A. was put and lost.

Demand No. 12 was put and carried.

Cut motion on Demand No. 13 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 13 was put and carried.

Cut motions on Demand No. 14 given by Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 14 was put and carried.

Cut motions on Demand No. 15 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 15 was put and carried.

Demand Nos. 16 to 18 were put together and carried.

Cut motions on Demand No. 19 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 19 was put and carried.

Demand Nos. 20 to 23 were put together and carried.

Cut motion on Demand No. 24 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 24 was put and carried.

Cut motions on Demand No. 25 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 25 was put and carried.

Cut motions on Demand No. 26 given by Shri Bharat Bhushan Batra, and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 26 was put and carried.

Demand No. 27 was put and carried.

Cut motion on Demand No. 28 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 28 was put and carried.

Demand No. 29 was put and carried.

Cut motions on Demand No. 30 given by Shri Bharat Bhushan Batra, and Shri Varun Chaudhary, M.L.As. were put and lost.

Demand No. 30 was put and carried.

Demand Nos. 31 to 34 were put together and carried.

Cut motion on Demand No. 35 given by Shri Aftab Ahmed, M.L.A. was put and lost.

Demand No. 35 was put and carried.

Demand Nos. 36 and 37 were put together and carried.

Cut motions on Demand No. 38 given by Shri Bharat Bhushan Batra, Shri Aftab Ahmed and Shri Neeraj Sharma, M.L.As. were put and lost.

Demand No. 38 was put and carried.

Demand No. 39 was put and carried.

Cut motion on Demand No. 40 given by Shri Varun Chaudhary, M.L.A. was put and lost.

Demand No. 40 was put and carried.

Demand Nos. 41 to 45 were put together and carried.

XIV. LEGISLATIVE BUSINESS

BILL TO BE INTRODUCED

1. The Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.

At 08.11 P.M., the Power Minister moved for leave to introduce the Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.

The motion was put and carried.

The Power Minister also introduced the Haryana Good Conduct Prisoners (Temporary Release) Bill, 2022.

The motion was put and carried Unanimously.

2. The Transplantation of Human Organs (Haryana Validation) Bill, 2022.

At 08.11 P.M., the Urban Local Bodies and Housing Minister moved for leave to introduce the Transplantation of Human Organs (Haryana Validation) Bill, 2022.

The motion was put and carried.

The Urban Local Bodies and Housing Minister also introduced the Transplantation of Human Organs (Haryana Validation) Bill, 2022.

The motion was put and carried Unanimously.

XV. CHANGE IN THE BUSINESS OF THE HOUSE

On a suggestion made by the Leader of the Opposition and agreed by the Chief Minister, the Deputy Speaker, with the sense of the House, announced that remaining Business i.e. presentation of report of the Assembly Committees and Legislative Business (Bills for consideration and passing) which is to be taken up in the House today, will now be taken up on tomorrow i.e.22.3.2022.

The Speaker, with the sense of the house, extended the time of the Sitting of the House as under:

- (i) At 6.00 P.M. for 1 Hour.
- (ii) At 7.00 P.M. for 30 minutes.
- (iii) At 7.30 P.M. for 30 minutes.
- (iv) At 8.00 P.M. for 30 minutes.

The Deputy Speaker occupied the Chair from 04.18 P.M. to 04.48 P.M. and 6.40 P.M. to till the adjournment of the Sitting.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 22nd March, 2022.

CHANDIGARH
the 21st March, 2022.

SECRETARY.